

2.

OA 435/91, OA 668/91

19.12.91

Present : Sh. P.L. Mimroth, counsel for the  
applicant.

Sh. Shyam Moorjani, counsel for  
the respondents.

Two O.As. numbering OA-435/91  
and 668/91 have come up before us, today. We  
have heard the learned counsel for the  
parties and have perused the prayer/relief  
clause in both the O.As. We find that the  
prayer made in O.A.No.435/91 is incorporated  
in O.A.No.668/91. To our mind, O.A.No.435/91  
is not maintainable, in the presence of the  
other O.A. with the same relief, having been  
claimed again  
filed. In view of the same, O.A. No.435/91  
is not maintainable and hence dismissed.

  
(I.K. RASGOTRA)

MEMBER(A)

18.12.91

  
(T.S. OBEROI)

MEMBER(J)

18.12.91

/vv/